

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1793
ANSWERED ON:16.07.2009
NON-FUNCTIONAL BENCH OF HIGH COURT
Rawat Shri Ashok Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether some benches of High Courts are non-functional in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received representations regarding setting up of some more benches of High Courts in the country, and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

- (a) No, Madam.
- (b) Does not arise.
- (c) & (d): Representations from various quarters have been received from time to time for setting up of benches of High Courts at different places. However, setting up of benches of High Courts away from their principal seats is considered on receipt of a complete proposal from the State Government which has the consent of the Chief Justice of the concerned High Court.No such proposal has been received by the Central Government.